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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF REVENUE

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NEW DELHI, DATE: THE 20TH FEBRUARY, 1981.

NOTIFICATION  
INCOME TAX

No.3886(F.No.398/6/81-ITCC): In pursuance of sub-clause(iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), and in supersession of Notification of the Government of India in Department of Revenue No.940(F.No.404/83/75-ITCC) dated 19.6.1975, the Central Government hereby authorises Sri Gorakh Sahai, being a gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Sri Gorakh Sahai takes over charge as Tax Recovery Officer.

Sd/-

(H. VENKATARAMAN)

BY. SECRETARY TO THE GOVERNMENT OF INDIA.

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(B.B. JAINA)

ASSISTANT DIRECTOR OF INSPECTION (RS&P).

\* SHARMA \*